SURRENDERING OF VOTING RIGHTS BY COMPANIES AND **INDIVIDUALS**

1668. SHRI K. L. N. PRASAD: Will the Minis-r of FINANCE be pleased to state:

- (a) whether it s a fact that the Union Government hav recently decided that companies or i (dividual share-holders who pledge their shares above the value of Rs. 50.000 ir banks, would have to surrender their \oting rights; and
- (b) if so, hov far this decision will help the Central Government in achieving the desired

THE MINISTER OF REVENUE AND EXPEND TURE (SHRI VIDYA CHARAN SHUKLA): (a) and (b) With a view to discouraging the use of bank finance for cornering of shares and acquisition of c Dnirol over well established Compan :s, Government have decided that hei ceforward public sector banks will get sua res pledged with them transferred to their names and will keep or exercise voting rights in respect of shares so registe-ed in their names keeping the public interest in view. Moreover, no public sector bank shall grant advances against: shares to a borrower hedged in by ai y condition on the exercise of voting rights or containing an obligation to iss ae proxies. The decision will not apply o cases where the overdraft limit aga ist pledge of shares by a borrower froi 1 a particular bank does not exceed Rs. 50,000. It will also not apply in the c; se of advances to shares brokers unless die advance against any particular share runs beyond a period of three months. 1 le Reserve Bank of India has on the 28ti August, 1970 issued a directive to commercial banks asking all of them to follow a similar policy in this regard. Government, in consultation with the Reserve Bank, are examining the que tion of evolving a proper machinery to ensure that the exercise of voting pow rs by banks as a result of this decision and by public financial institutions, viz., Life Insurance Corporation of India and Unit Trust of India which hold shares in their investment portfolios, foil tws a uniform and consistent pattern based on principles of sound public j

Government are of the view that this decision will b i conducive to the healthy growth of the corporate sector and increase confidence and general investment interest in

PUBLIC CONTROL OVER PRIVATE **FIRMS**

1669. SHRI INDER SINGH: Will the Minister of FINANCE be pleased to state:

- (a) whether Government have finalised any plan for public control over private firms which have received funds from public financial institutions; and
 - (b) if so, the details thereof?

THE MINISTER OF REVENUE AND EXPENDITURE (SHRI VIDYA CHARAN SHUKLA): (a) and (b) Arising out of the recommendation of the Industrial Licensing Policy Inquiry Committee, Government have accepted the 'joint sector' concept in principle and also decided that it would be ensured in future that there is a greater degree of participation in management, particularly at policy levels, in the case of major projects promoted in the private sector involving substantial assistance from public financial institutions

To secure a greater degree of participation management the public financial institutions would also, as part of their x financial assistance arrangements, stipulate exercise of option for converting loans given and debentures issued in future into equity within a specified period of time. As for loans given and debentures issued in the past, the financial institutions concerned would have discretion to negotiate conversion in cases of default.

VIEWS EXPRESSED IN THE "LOK UDYOG JOURNAL ABOUT CENTRAL PUBLIC SECTOR UNDERTAKINGS

1670. SRI INDER SINGH: Will the Minister of FINANCE be pleased to state:

- (a) whether Government's attention has been drawn to the views expressed in the latest issue of the "Lok Udyog", the official mouthpiece of the Bureau of Public Enterprises about the shocking state of performance in the top and middle sector of management in the Central public sector undertakings; and
- (b) what are the reactions of Government to the views expressed in the journal; and the steps proposed to be taken by Government to remedy the situation?

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the Government.

(b) Government are aware of the problems facing Public Enterprises as. also their shortcomings and have taken the following measures to improve their working:

retiring editor and not necessarily those of

- (i) diversification of production,
- (ii) promotion of exports, and
- (iii) improvements in managerial and operational efficiences.

FREEZE-DRIED VACCINE

- 1671 SHRI K. P. SUBRAMANIA MENON: Will the Minister of PETRO-LEUM AND CHEMICALS AND MINES AND METALS be pleased to state:
- (a) whether the Government of India has turned down a proposai of the West Bengal Government for the manufacture of freezedried vaccine and other allied medicines at the Government Institute in West Bengal;
- (b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN): (a) and (b) The Government of West Bengal submitted a proposal to undertake the production of Freeze-Dried Smallpox Vaccine and to convert the West Bengal Vaccine Institute into a Freeze Dried Vaccine Production Centre. The proposal was not agreed to as highly specialised equipments, techniques as well as chemicals are required for the scheme which are not available in the country. The State Government was, however, assured that the demand of their State for the vaccine would be met as production was being increased from 60 million doses to 156 million doses during the IVth Plan period in the four vaccine institutes at Patwadnagar (U.P.), Belgaum (Mysore), Hyderabad (Andhra Pradesh) and Guindy (Tamilnadu) with the assis-ance of W.H.O./U.N.I.C.E.F.

SUSPENSION OF UNION LEADERS OF INDIAN OIL CORPORATION

to Questions

- 1672. SHRI NIREN GHOSH: Will the PETROLEUM Minister of AND CHEMICALS AND MINES AND METALS be pleased to state:
- (a) whether six employees Union leaders of Indian Oil Corporation (Marketing division, Eastern Branch) have been "suspended since the 15th November, 1969;
- (b) whether it is a fact that he directed the Indian Oil Corporation management to revoke these suspension orders;
- (c) whether it is also a fact that the informed some M.Ps, in writing about his directions:
- (d) whether the IOC management is refusing to carry out his instructions; and
- (e) if so, what steps Government propose to take against the management of the Indian Oil Corporation.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN): (a) Yes. 6 employees have been suspended and chargesheeted for misconduct.

- (b) and (c) No.
- (d) and (e). Do not arise.

FUNDAMENTAL RULES AND SUPPLEMENTARY RULES

- 1673. SHRI BALACHANDRA MENON: Will the Minister of FINANCE be pleased to state:
- (a) the names of the officials who are responsible for keeping the Fundamental Rules and Supplementary Rules up-to-date;
- (b) whether it is a fact that the current editions of these Rules still contain references to die Governor-General-in-Council and mention the Bishops of Lahore and Rangoon as Government servants: and
- (c) if so, whether any action is proposed to be taken by Government against those who are found guilty of neglect in this matter?